

CENTRAL ADMINISTRATIVE TRIBUNAL,
PRINCIPAL BENCH

RA No. 108/2001
OA No. 1089/2000

New Delhi, this the 20th day of March, 2001

(18)

HON'BLE SHRI V.K. MAJOTRA, MEMBER(A)
HON'BLE SHRI SHANKER RAJU, MEMBER(J)

Arun Kumar Sharma

....Applicant

V E R S U S

VOI & Others

....Respondents

O R D E R (BY CIRCULATION)

By Shri Shanker Raju, Hon'ble Member(J):

By way of this review application, the applicant has been seeking reconsideration of the order passed on 24.1.2001 in OA No.1089/2000 whereby the applicant has been granted 50 per cent of the backwages. It has been contended that as the applicant was not at fault and had suffered financial hardship, he may be granted full backwages. The scope of review under Section 22 (3)(f) of the Administrative Tribunals Act, 1985 as well as order 47 Rule 1 of CPC is very limited. A review can be ^hentertained if there is an error apperent on the face of the record or discovery of some new material which even after the exercise of due diligence was not available to him. The present RA does not come within the ambit of these provisions and the same is not maintainable. Apart from it what the applicant seeks is reconsideration of the relief granted to him. We are fortified in our view by the ratio of the judgment of the Hon'ble Supreme Court in the case of K. Ajit Babu & Others v. Union of India & Others, 1997 SCC (L&S) 1520.

2. Having regard to the above discussions, RA is dismissed, in circulation.

S. Raju

(SHANKER RAJU)
MEMBER(J)
'San.'

V.K. Majotra

(V.K. MAJOTRA)
MEMBER(A)